

reason for not clearing these applications so far; and

(c) the measures being taken by the Government to clear these applications?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) and (b). Yes, Sir. DDA has reported that action as per the guidelines of the Lessor was initiated and scrutiny of the cases was under process. In the meantime, it was decided to place the matter before the Authority for its decision in view of the substantial, legal administrative and financial implications of the cases involving policy.

(c) DDA reports that as soon as a decision is taken, further action to dispose of the pending mutation cases will be taken accordingly.

[*Translation*]

Reforms in Khadi and Village Industries

1551. SHRI NITISH KUMAR:

SHRI NAWAL KISHORE RAI:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government have decided to form a panel to bring comprehensive reforms in the existing Khadi and Village Industries;

(b) whether such a panel has since been formed; and

(c) if so, the composition and terms of reference of the panel?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM): (a) to (c). The Government have constituted a High Power Committee headed by the Prime Minister through a Resolution dated 30th July, 1993, with a view to accelerate the growth and development of Khadi and Village Industries Sector. The Composition and Terms of Reference of the Committee are given in the Statement.

STATEMENT

Composition of the High Power Committee:

1.	Prime Minister	:	Chairman
2.	Shri A.K. Antony, Minister of Civil Supplies, Consumer Affairs & Public Distribution.	:	Working Chairman
3.	Minister of Finance	:	Member
4.	Deputy Chairman, Planning Commission	:	Member

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| 5. | MOS (SSI & ARI) | : | Member |
| 6. | MOS (Rural Development) | : | Member |
| 7. | MOS (Labour) | : | Member |
| 8. | Shri Nawal Kishore Sharma,
General Secretary, AICC (I) | : | Member |
| 9. | Shri Balvijay, Convenor, Khadi
Mission, Gopuri, Wardha. | : | Member |
| 10. | Shri Som Dutt, Ex-Chairman, KVIC
and Secretary, Khadi Ashram,
Panipat (Haryana) | : | Member |
| 11. | Shri V. Ramachandran,
Ex-Member Secretary,
Bharatiya Gramodyog (South),
Coimbatore. | : | Member |
| 12. | Smt. Jaya Bechan Shah,
Chairperson, Sourashtra Rachnatmak
Samiti, Rajkot | : | Member |
| 13. | Shri S.K. Bandopadhyaya, Secretary,
Gandhi Smarak Nidhi and
Ex-Member (U.P.) | : | Member |
| 14. | Shri Awadhesh Singh, Secretary
Gandhi Ashram, Barabanki (U.P.) | : | Member |
| 15. | Smt. Lentina Thakkar, Nagaland
Gandhi Ashram, P.O. Chuchimbung,
Kohima (Nagaland) | : | Member |
| 16. | Chairman, KVTC, | : | Member |
| 17. | Mrs. Mohsina Kidwai | : | Member |
| 18. | Shri Manubhai Mehta. | : | Member |
| 19. | Shri Laxmi Das, Ex-Chariman, KVIC | : | Member |
| 20. | Secretary (SSI & ARI) | : | Member |
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Terms of Reference

1. To examine and suggest appropriate policy support (including reservation) for sustained growth and development of Khadi and Village Industries sector;

2. To suggest measures to augment investment by the Government in this sector and to ensure adequate and timely credit flow the Commission, financial institutions and banks;

3. To recommend measures for supply of adequate raw materials, marketing support and other facilities;

4. To examine the present infrastructure for training facilities and suggest measures for improving such facilities for artisans, supervisory staff, managerial personnel as well as persons engaged in promotional activities;

5. To recommend measures for research, further modernisation and adoption of appropriate technology with a view to increase productivity, keeping in view its philosophy and ethos;

6. To suggest methods for restructuring KVIC and KVI Boards so that these organisations could discharge their functions in a more decentralised and effective manner;

7. To recommend measures for achieving greater peoples participation and effective coordination between KVI Sector, panchayat raj institutions and other agencies and Departments of the Government engaged in rural development;

8. To examine to what extent the existing labour laws meant for commercial and profit making organisations should be applied to KVI institutions keeping in view the special nature of activities undertaken by these

institutions:

9. Any other matter relevant to the subject.

[English]

Housing Scheme in Delhi

1552. SHRI P.C. THOMAS: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether there is scheme to expend housing schemes in Delhi;

(b) the areas in which DDA flats are proposed to be constructed;

(c) whether DDA is providing all facilities originally offered to residents of DDA flats; and

(d) if not, the reasons therefor and the steps taken to redressal of grievances of allottees of DDA flats?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT, AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) The DDA has reported that at present there is no scheme to expand housing schemes in Delhi.

(b) DDA proposes to construct flats in the following areas:-

Dwarka (Papankalan)

Narela

Rohini

Jasola

Dhirpur

(c) Yes, Sir. DDA is providing all relevant facilities in the colonies which falls under DDA's jurisdiction.

(d) Question does not arise.